

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./61/00046/2021

This the **01st** day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sh. Mushtaq Ahmed Wagey, Age 50 years, S/o Ahmedullah Wagey, R/o Nagam tehsil Banihal, Distt. Ramba.

.....Applicant
(Advocate: Mr. Koshal Parihar)

Versus

1. Union Territory of J & K through Chief Secretary, Civil Sectt., Jammu. Pin Code-180001.
2. Commissioner/Secretary to Govt. Finance Department, Civil Sectt. Srinagar/Jammu. Pin Code-190001.
3. Principal Secretary to Home Govt. of Jammu and Kashmir, Civil Sectt., Jammu. Pin Code-180001.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation, at page 47, of the applicant by passing a reasoned and speaking order within a stipulated period of time.

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2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation, at page 47 of the O.A., of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 03 months from the date of receipt of a certified copy of this order. While deciding the representation of applicant, the respondents would also look into the question of delay and laches as well as limitation in approaching the department for redressal of his grievances.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/